

(20)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH : AT HYDERABAD.

* * *

O.A. 1024/91.

Dt. of Decision : 23.5.94.

1. M. Parasuram
2. S.V. Subramanyam
3. Ch. Venkateswarly

.. Applicants.

Vs

1. The Chief Personnel Officer,
SC Rly, Railnilayam,
Secunderabad.
2. The Railway Board, rep. by
its Secretary, Railnilayam,
Ashok Marg, New Delhi.
3. K. Pushkaraju, Occ: Station
Superintendent, BVRT, SC Rly,
Vijayawada.
4. G.M.M. Baig, Occ: Station
Superintendent/CDA, SC Rly,
Vijayawada.

.. Respondents.

Counsel for the Applicants : Mr. J.M. Naidu

Counsel for the Respondents : Mr. N.V. Ramana, SC for Rlys.

CORAM:

THE HON'BLE SHRI A.B. GORTHI : MEMBER (ADMN.)

THE HON'BLE SHRI T.CHANDRASEKHARA REDDY : MEMBER (JUDL.)

..2

To

1. The Chief Personnel Officer, S.C.Rly, Railnilayam, Sec'bad
2. The Secretary, Railnilayam, Railway Board, Ashok Manj, Newdelhi.
3. One copy to Mr.J.M.Naidu, Advocate, CAT.Hyd.
4. One copy to Mr.N.V.Ramana, SC for Rlys, CAT.Hyd.
5. One copy to Library, CAT.Hyd.
6. One spare copy.

6. (D) *Use pvm* *as a way to* *do* *the* *same* *thing* *as* *the* *user* *does* *in* *the* *terminal*.

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23-5-1994
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OA.1024/91

Judgement

(As per Hon. Mr. T. Chandrasekhara Reddy, Member(Judl))

This is an application filed under Section 19 of the Administrative Tribunals Act, 1985 to direct the Respondents 1 and 2 (Official Respondents) to prepare the seniority list by treating the applicants as seniors to the respondents 3 and 4 (Un-official respondents) and other Open line staff and to include their names in the integrated seniority list and pass such other order or orders as may deem fit and proper in the circumstances of the case.

2. The three applicants herein were originally the applicants 3 to 6 in OA.929/91. When OA.929/91 came up for admission, on the ground that these applicants 1 to 3 herein (applicants 3 to 5 in OA.929/91) had not exhausted the Departmental remedies, OA.929/91 was not admitted so far as the applicants herein are concerned. After exhausting the Departmental remedies the applicants approached this Tribunal by filing this OA for redressal of their grievances and for relief as indicated above.

3. We have heard in detail counsel for the concerned parties in this OA.

4. The applicants herein and the applicants in OA.929/91 are identically placed in all respects. For the reasons mentioned in OA.929/91, We have dismissed today OA.929/91. So, for the very ~~similar~~ ^{same} reasons this OA is also liable to be dismissed and is accordingly dismissed leaving the parties to bear their own costs.

T. Chandrasekhara Reddy
(T. Chandrasekhara Reddy)
Member(Judl.)

Joseph
(A. B. Gogthi)
Member(Admn.)

Dated : 23 May , 1994

sk

Pratya
Deputy Registrar (S) (C).

TYPED BY

COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE V.NEELADRI RAO
VICE CHAIRMAN

AND

THE HON'BLE MR.A.B.GORTHI : MEMBER(AD)

AND

THE HON'BLE MR.TCCHANDRASEKHAR REDDY
MEMBER(JUDL)

AND

THE HON'BLE MR.R.RANGARAJAN : M(ADMN)

Dated: 23-5-1994

ORDER/JUDGMENT

M.A/R.A./C.A/No.

in

O.A.No. 1024/91.

T.A.No.

(w.p.)

Admitted and Interim Directions
Issued.

Allowed

Disposed of with directions

Dismissed.

Dismissed as withdrawn.

Dismissed for Default.

Rejected/Ordered.

No order as to costs.

